

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.106/MP/2024

Subject : Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007.

Petitioner : HPPC

Respondents : TPCL and 4 Ors.

Date of Hearing : **3.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri M.G. Ramachandran, Senior Advocate, HPPC
Ms. Poorva Saigal, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC
Shri Rishabh Saxena, Advocate, HPPC
Shri Sanjay Sen, Sr. Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Ms. Shambhavi Jha, Advocate, TPCL
Ms. Vandana Ragwani, Advocate, TPCL
Shri Shryeshth Ramesh Sharma, Advocate, TPCL
Shri Aashwyn Singh, Advocate, TPCL
Shri Vedant Choudhary, Advocate, TPCL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Ms. Sneha Singh, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned Senior Counsel appearing for the Petitioner as well as the Respondent, TPCL, submitted that the issue involved in the present Petition is similar to the issue arising in Petition No. 79/MP/2023 (PSPCL v. TPCL & Ors.). They accordingly prayed that both matters may be taken up together.

2. The learned counsel for the Respondent, MSEDCL, sought liberty to file its reply in the matter.

3. After hearing the learned counsel for the parties, the Commission directed the Respondents to file their replies on or before **30.3.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **7.4.2026**.

4. The Petition shall be listed for hearing, along with Petition No. 79/MP/2023, on **14.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

